# GOVERNMENT OF INDIA MINISTRY OF CULTURE RAJYA SABHA UNSTARRED QUESTION NO.2101 ANSWERED ON 18.12.2025

### MANAGEMENT OF DELISTED MONUMENTS

#### 2101. SHRI HARIS BEERAN:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government has formulated a specific policy regarding the transfer of land ownership for 18 monuments recently delisted via notification under Section 35 of the AMASR Act;
- (b) if so, whether the land reverts to the State Revenue Departments, original owners or is retained by the ASI as a Government asset to prevent real-estate encroachment in urban areas like Delhi and Lucknow; and
- (c) the estimated market value of lands associated with these delisted monuments and the safeguards in place to prevent their alienation to private entities?

#### **ANSWER**

## THE MINISTER OF CULTURE AND TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The 18 monuments are declared ceased to be of national importance in pursuant to Gazette
- & Notification No. S.O.2974(E), dated 01.07.2025 and Gazette Notification No. S.O. 5178(E),
- (b) dated 02.12.2024, issued under Section 35 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. Delisting of monuments do not attract/involve change of land ownership. Therefore, there is no requirement of any policy. Further, in terms of Entry 12 of the State List in the Seventh Schedule of the Constitution of India, ancient and historical monuments and records—other than those declared by or under a law made by Parliament to be of national importance—fall within the responsibility and jurisdiction of the respective State Governments.
- (c) Question does not arise.

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